

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

11-10-1984
11th ~~Sept~~, 1984

NOTIFICATION
(INCOME-TAX)

No. 6017 (F.No.176/53/84-IT(AI): In exercise of the powers conferred by sub-section (2)(a)(vii) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby approves the following institution for the purposes of donations towards promoting family planning programmes:-

"Bareilly City Family Welfare Fund".

Sd/-
(R. K. TEWARI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Raisuri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Bareilly. He is requested to check up the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. All Chamber of Commerce in Bareilly.
4. The Comptroller & Auditor General of India, New Delhi.
5. Ministry of Health & Family Welfare (Deptt. of Family Welfare), New Delhi, with ref. to their O.M.No. W-11043/3/83-C&G dt. 31.7.84.

Rm
(R. K. TEWARI)
UNDER SECRETARY